

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.111 - IA/254(AHM)2021  
ITEM No.112 - IA/255(AHM)2021  
ITEM No.113 - IA/304(AHM)2021  
In  
CP(IB) 503 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Huhtamaki PPL Ltd  
V/s  
Manpasand Beverages Ltd

.....Applicant

.....Respondent

**Order delivered on: 21/12/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nihar Thakkar, Ld. Adv.  
For the Respondent : Mr. Jaimin Dave, Ld. Adv. a.w. Ms. Hirva Dave, Ld. Adv.

**ORDER**

Learned Counsel for the Corporate Debtor appears and submits that the Hon'ble Supreme Court has reserved the order. Hence, the matter stands adjourned to 20.03.2023.

Interim relief, if any, to be continued.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**